

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 273/GT/2014

Subject : Revision of tariff for Talcher Thermal Power Station (460 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.

Date of Hearing : **11.7.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : GRIDCO

Parties present: Shri Ajay Dua, NTPC
Shri Shailendra Singh, NTPC
Shri Rajeev Chaudhary, NTPC
Shri Sameer Agarwal, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Shri Himanshi Andley, Advocate, GRIDCO
Shri Madhusudan Sahoo, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the respondent, GRIDCO prayed for a short adjournment and submitted that reply has been filed in the matter. The representative of the petitioner prayed for grant of liberty to file its rejoinder to the said reply.

2. The Commission accepted the prayer of the parties and adjourned the hearing. However, the petitioner is directed to submit clarification, on affidavit, on or before 25.7.2016 with copy to the respondents, on the following:

- (i) Actual de-capitalization for the years 2012-13 and 2013-14 in terms of the directions in Commission's order dated 24.9.2014 in 17/RP/2014 along with the reasons for considering the de-capitalization related to the period 2009-12 period in the year 2013-14 and not in the corresponding year of de-capitalization.

3. This petition shall be clubbed with Petition No. 334/GT/2014 (tariff for 2014-19) and listed along for hearing on **10.8.2016**. Meanwhile, the parties are directed to complete the pleadings in the petitions prior to the next date of hearing. No adjournment shall be granted for any reason whatsoever.

By order of the Commission

Sd/-
B. SreeKumar
Dy. Chief (Law)

